

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P.195(ND)/2017

IN THE MATTER OF:

M/s. RJ Fabrics Pvt. Ltd.

.... Applicant/petitioner

Vs.

Registrar of Companies

.... Respondent

Order under Section 252(3) of the Companies Act

Order delivered on 07.09.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner : Ms. S. Aggarwal, Advocate
For the Respondent :
For the RD(NR)/ROC Delhi : Mr. Manish Raj, Company Prosecutor

ORDER

The present application is directed against Notification dated 27.04.2017 whereby the name of the petitioner has been struck off on the register of the Registrar of Companies. Against such an order, only appeal is maintainable. No appeal has been filed. The instant application is incomplete in all respects and has not been properly prescribed.

The application is dismissed with liberty to the applicant to file fresh one on the same cause of action by complying with the provisions of Section 252 of the Companies Act, 2013.

— Sd/ —

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/ —

(DEEPA KRISHAN)
MEMBER(TECHNICAL)